

[Register FIR Within An Hour Of Receiving Information About Any Attack On Doctors: Kerala High Court To Police](#)

2022 LiveLaw(Ker) 626

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
DEVAN RAMACHANDRAN; J., DR. KAUSER EDAPPAGATH; J.**

1 December, 2022

R.P.No.379/2021 in W.P.(C)No.10659/2021 & W.P.(C)No.11820/2021

Kerala Private Hospitals Association versus Advocate Sabu P. Joseph

ORDER

Devan Ramachandran, J.

We are considering these matters nearly after six months; and we were under the legitimate impression that, perhaps, things are better, at least from the aspect of the recurring violence against Doctors and Healthcare Professionals.

2. However, Sri.S.Gopakumaran Nair, learned Senior Counsel, instructed by Sri.S.Prashanth; and Sri.K.Anand – learned counsel, made certain startling revelations today, including that, for about 12 month period from June, 2021, the number of attacks recorded is in excess of 138 or so.

3. This is certainly distressing, because, statistically, this means that there are at least 10 or 12 attacks every month.

4. We are more concerned because we had been issuing orders in the past, under the hortative hope that the official system would function faultlessly; and that the citizens would also be aware of the imperative requirement to treat the Healthcare System with the respect it deserves.

5. Alas, this does not appear to be so.

6. The discussions at the Bar today clearly show that, unless a sense of fear of law is instilled into the citizens, nothing can really change. Experience has shown us that citizens are not fearful of law, but of apprehension in case of misconduct or infraction.

7. We are hence guided to believe, *prima facie*, that it is perhaps because citizens get the impression that the processes of law are slow and that they would not be taken to task, that such recurrent occurrences happen. The fact that the Government Hospital System is overwhelmed and that the number of patients are escalating by the day, are common knowledge. Unless the Doctors and Healthcare Professionals are able to act in peace and calm, it would become impossible for the system itself to sustain.

8. Obviously, therefore, we require all the stakeholders, including the Government, to inform us what steps had been and have to be taken to ensure this.

9. We must, however, record the submissions of Sri.S.Kannan – learned Senior Government Pleader, that every step as ordered by this Court in the earlier orders, including the establishment of Police Outposts in hospitals, had been implicitly adhered to by the Government; and that they are willing to accept any other suggestion to be made, either by this Court or by the stakeholders in that regard.

10. We also assured that the Government shares the concern of this Court *qua* the integrity of the Healthcare System.

11. However, as a first step, in addition to the earlier directions, we are of the firm view that every incident of attack on a Doctor or a Healthcare Professional, including any other

staff of the Hospital - be that Security or other - will have to be taken cognizance of by the Station House Officer of the concerned Police Station not later than one hour from the time on which it is reported to him. This can be under the Special Law applicable, or under the Indian Penal Code; but an FIR will be need to be registered within the afore time frame, which alone will ensure that the perpetrator/s understands that action is swift and quick.

12. As said above, this is only the first step and we will certainly add to this in the days to come, depending upon the inputs which are to be received from the parties in these cases.

13. Therefore, we *suo motu* implead the State Police Chief, Vazhuthacaud, Thiruvananthapuram, Kerala – 695010, on the party array and record that Sri.S.Kannan – learned Senior Government Pleader, takes notice on his behalf.

14. We do so because, the said Authority will be the best Officer to ensure that our directions as below are effectively implemented, through necessary Circulars or such other instructions.

15. In the afore perspective, we hereby order that every Station House Officer concerned, to whom, or to whose Station, a complaint of atrocity or attack or harm on any Healthcare Professional – be that Doctors, Nurses, staffs, security or such other, or against the property of a Hospital- shall be recorded as a first information and a case registered within a period of one hour from the time on which such information is obtained or gathered.

16. Needless to say, swift action thereafter shall be initiated, including to apprehend the Offenders, as and when it requires so, leading to prosecution and such other, as the law warrants.

17. As far as the Government of Kerala is concerned, we request them to ensure that the citizens are told, by appropriate methods, the gravity of the offence of an attack on a Hospital or a Healthcare Personnel; and the manner in which this Court proposes to deal with it in future.

With the afore directions, we adjourn these matters to be called on 16.12.2022.

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